

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1247  
ANSWERED ON MONDAY, JULY 25, 2022/  
SRAVANA 3, 1944 (SAKA)**

**CSR SPENDING IN DAHOD OF GUJARAT**

**QUESTION**

**1247. SHRI JASWANT SINGH BHABHOR:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the details of amount spent under Corporate Social Responsibility (CSR) during the last three years and the current year in Dahod district of Gujarat State;**  
**(b) whether the Government has made any scheme to review the works done under CSR; and**  
**(c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) : The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at [www.csr.gov.in](http://www.csr.gov.in). On the basis of annual filings made by the companies in the MCA21 registry, the CSR amount spent in Dahod district of Gujarat State during last three Financial Years (FY) 2018-19, 2019-20 and 2020-21 is given below.**

<b>District</b>	<b>FY 2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>
<b>Dahod (INR Cr.)</b>	<b>26.72</b>	<b>31.36</b>	<b>92.97</b>

**(Data upto 31.03.2022) [Source: National CSR Data Portal]**

**Further, the companies are required to file the CSR data for the financial year 2021-22 on or before 31.03.2023.**

**(b) & (c) : No, Sir. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry. The CSR mandated companies are required to provide additional information in their Profit & Loss Account regarding the amount of expenditure incurred on CSR activities and the same is required to be audited by the statutory auditors of the company. Further, the Board of the company is also required to disclose the CSR Policy implemented by the company in its Board report. Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate scope to review the works done by them.**

\*\*\*\*\*